

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
STARRED QUESTION NO. 255  
ANSWERED ON 8<sup>TH</sup> AUGUST, 2024**

**ROAD DEVELOPMENT PROJECTS IN BIHAR**

**\*255. SHRI ARUN BHARTI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the details of the key features and budget allocation for road development projects in Bihar;**
- (b) the details of roads constructed (in kilometers) during the last three years in Bihar, particularly in Jamui Parliamentary Constituency;**
- (c) the details of the likely improvement in connectivity and economic development due to the said projects in Bihar along with the relevant data thereof; and**
- (d) the details of the measures taken to ensure the quality and durability of newly constructed roads along with the compensation paid for land for healthy displacement of the population?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (d ) A Statement is laid on Table of the House.**

**STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 255 TO BE ANSWERED ON 08.08.2024, ASKED BY SHRI ARUN BHARTI REGARDING ROAD DEVELOPMENT PROJECTS IN BIHAR**

**(a) Ministry is primarily responsible for development of National Highways (NHs). Accordingly, Ministry gets the works executed on NHs in Bihar through its executing agencies i.e. National Highways Authority of India and State Road Construction Department including Ministry's Project Implementation Units. The budget allocations are made to meet fund requirements of ongoing NH projects, liabilities of completed NH projects and pre-construction activities of NH projects to be commenced. At present, 83 nos. of NH projects costing Rs. 58,381 crore are in progress in the State of Bihar.**

**Further, development of road connectivity projects, namely, (1) Patna-Purnea Expressway, (2) Buxar-Bhagalpur Expressway, (3) Bodhgaya, Rajgir, Vaishali and Darbhanga spurs; and (4) additional 2-lane bridge over river Ganga at Buxar at a total cost of Rs. 26,000 crore have also been announced in the Budget 2024-25 for the State of Bihar**

**(b) The length of NHs constructed during last three years in Bihar including in the Jamui Parliamentary Constituency are given below :-**

<b>Year</b>	<b>Length of NH constructed in Bihar state</b>	<b>Length of NH constructed in Jamui Parliamentary Constituency</b>
<b>2021-22</b>	<b>576 km</b>	<b>90 km</b>
<b>2022-23</b>	<b>488 km</b>	<b>1 No Bridge</b>
<b>2023-24</b>	<b>496 km</b>	<b>Nil</b>

**(c) Development of NHs will impart better connectivity to a region and result in faster movement of passengers and goods and safety of road users**

**leading to the savings in vehicle operating cost and socio-economic development of the region.**

**(d) All NHs are constructed as per quality standards specified in Ministry of Road Transport and Highways/ Indian Roads Congress (IRC) specifications. To ensure that the works are executed as per prescribed specifications and standards, consultants (Authority's Engineer/Independent Engineer) are appointed by Ministry and its agencies for day to day supervision of the works at site. It is the responsibility of such Consultants to ensure compliance of the provisions of the Concession / Contract Agreement in so far as quality of the work is concerned. Officials of Ministry and its executing agencies also carry out quality checks of the works on random basis and deficiencies, if any, observed during such examination/inspection are brought to the notice of the Concessionaire / Contractor for corrective measures. The Authority's Engineer/ Independent Engineer carry out quality checks of different materials/mixes/finished products/compacted layers to ensure that those conform to specifications and standards. In case of any defaults, actions against the defaulting agencies are taken as per the provisions of contract/concession agreement.**

**Land for improvement and upgradation of NHs is acquired under the provisions of National Highways Act, 1956, compensation of land is decided as per the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 which is 2 to 4 times of the determined market value of the land.**

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